

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL MUMBAI

REGIONAL BENCH - COURT NO. 01

Service Tax Appeal No. 87509 of 2016

(Arising out of Order-in-Appeal No. KLH-EXCUS-000-APP-33 TO 35-2016-17 dated 16.08.2016 passed by Commissioner (Appeals) Central Excise, Pune-II)

Indian Oxalate Ltd

Lote Parshuram Tal. Khed Dist. Ratnagiri –
415 722.

.....Appellant

VERSUS

**Commissioner Central Goods
And Service Tax-Kolhapur**

Commissionerate Vasant Plaza, 4th & 5th Floor,
C. S. No. 1079/2, K. H. Rajaram Road, Bagal
Chowk, Kolhapur – 416 001.

.....Respondent

Appearance:

Shri N. S. Patel, Advocate for the Appellant

Shri Prabhakar Sharma, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. S.K. MOHANTY, MEMBER (JUDICIAL)

HON'BLE MR. P. ANJANI KUMAR, MEMBER (TECHNICAL)

FINAL ORDER NO. A/85442 / 2022

Date of Hearing : 11.05.2022

Date of Decision : 11.05.2022

PER : S.K. MOHANTY

When the matter was called for hearing today, the Ld. Advocate for the appellant submits that the appellant has opted under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and to that effect, has also obtained the SVLDRS-4 Certificate. Since the issue has already been settled under the said scheme, the appeal is accordingly dismissed as deemed withdrawn.

(Dictated and pronounced in the open court)

**(S. K. Mohanty)
Member (Judicial)**

**(P. Anjani Kumar)
Member (Technical)**